

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. OF 2018
(D 16558)

PAWAN MANTRI ... Appellant(s)

Versus

BMM ISPAT LIMITED AND ORS. ... Respondent(s)

O R D E R

Permission to file appeal is granted.

The parties have since settled the matter in view
of Settlement Agreement dated 06.05.2018.

Settlement Agreement dated 06.05.2018 is taken on
record.

The impugned order passed by the National Company
Law Appellate, New Delhi is set-aside and the appeal is
disposed of accordingly.

Pending applications, if any, shall stand disposed
of.

.....J.
(ROHINTON FALI NARIMAN)

.....J.
(ABHAY MANOHAR SAPRE)

New Delhi,
Dated: 7th May, 2018.

ITEM NO.61

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 16558/2018

(Arising out of impugned final judgment and order dated 25-04-2018 in CAAT No. 160/2018 passed by the National Company Law Appellate Tribunal)

PAWAN MANTRI

Petitioner(s)

VERSUS

BMM ISPAT LIMITED & ORS.

Respondent(s)

IA No. 65336 of 2018-Permission to file Appeal

IA No. 65337 of 2018-Stay application

Date : 07-05-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. C.A.Sundram, Sr. Adv.
Ms. Divya Kesar, Adv.
Ms. Shubham Jain, Adv.
Mr. Vineet Bhagat, AOR
Ms.Chandrani Prasad, Adv.

For Respondent(s) Mr. Anuj Prakash, Adv.
Mr. Kumar Mihir, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is disposed of in terms of the signed order.

Pending applications, if any, shall stand disposed of.

(SHASHI SAREEN)
AR CUM PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file)

Encl: Settlement Agreement is enclosed herewith